

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

**CCP No. 332/00002/2019
In Original Application No. 332/00112/2016**

This, the 28th day of January, 2020

**Hon'ble Ms. Jasmine Ahmed, Member (Judicial)
Hon'ble Mr. Devendra Chaudhry, Member (Administrative).**

1. Udai Shankar Singh, aged about 59 years, son of Sri Hardeo Singh P.A. Faizabad HO, resident of Village and Post Office Bikapur, District-Faizabad now Ayodhya (Sl. No. 99).
2. Ajay Kumar Pandey son of Ram Kewal Pandey, PA Faizabad H.O. resident of Deen Dayal Nagar, Faizabad (Sl. No. 128).
3. Shobhawati widow of late Sri Salik Ram Yadav, P.A. Pahtipur P.O. District Ambedka Nagar. (Sl No. 11) resident of Miranpur Tainsa Marg Akbarpur District-Ambedkar Nagar.
4. Mohit Yadav son of Makhkhoo Ram, SPM Ram Nagar PO District Ambedkar Nagar, resident of Chhituni, Atraulia, District Azamgarh (Sl No. 34).
5. Jia Lal son of Balisar SPM Sahjadpur, District- Ambedkar Nagar (Sl. No. 78).
6. Sukhi Ram, P.A. Salempur, District- Deoria, resident of Pandey Tola, Sahjadpur District-Ambedkar Nagar (Sl. No. 101)
7. Sri Nath Maurya son of Gopi Ram P.A. Akbarpur HPO, resident of Bhadohi Malipur District- Ambedkar Nagar (Sl. No. 55).

..Applicants

By Advocate : Sri Satya Prakash Pandey.

Vs.

Sri J.B. Durgapal, Senior Superintendent of Post Offices, Faizabad Division, Faizabad.

....Respondent

By Advocate: Sri Rajesh Katiyar.

Order [Oral]

Hon'ble Ms. Jasmine Ahmed, Member (Judicial)

It is seen that on 23.02.2018, this Tribunal while disposing the O.A. No. 112/2016 directed as under:

“13. Incase, it is found that the applicants have not actually availed LTC and submitted fake bills, then a show cause notice be issued

to the applicants within a further period of one month from the date of enquiry and after getting reply of the applicants, the matter shall be disposed of in accordance with Rules within a period of three months by taking appropriate decision in the matter"

2. In pursuance of the order of this Tribunal, the respondents have passed an order on 19.11.2019, which has been enclosed with their compliance affidavit dated 20.11.2019, wherein it is seen that the order of this Tribunal has been complied with by the Respondents.
3. Accordingly, CCP is dismissed. Notice issued to the respondent stands discharged.

Member (A)

Member (J)

JNS

